

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2985
ANSWERED ON:08.12.2009
PAKISTAN BASED TERROR GROUPS
Gowda Shri D.V. Sadananda

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Pakistan based terror groups are planning to set up base in the coastal areas of the country;
- (b) if so, the details thereof;
- (c) whether such terror groups are circulating fake currency in the said areas;
- (d) if so, the details thereof; and
- (e) the step taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT TO PARTS (a) TO (e) OF THE LOK SABHA UNSTARRED QUESTION NO.2985 FOR 08-12-2009 REGARDING 'PAKISTAN BASED TERROR GROUPS'

(a) & (b): while there are no specific inputs to suggest that Pakistan based terror groups are planning to set up a base in coastal area of the country, other reports indicate that Pakistan based Jehadi groups are making concerted efforts to organize terrorist attacks in western coastal areas of the country to target iconic institutions, prominent industrial installations and tourist locations.

(c) & (d): There are reports that Pakistan based terror groups are responsible for printing, infiltrating and circulating fake Indian currency notes in India.

(e): The Government has been, on continuing basis, reviewing the security arrangements in the light of emerging challenges, including terrorist incidents, and a number of significant steps have been taken to enhance the level of preparedness to counter terror attacks, to strengthen the intelligence and security apparatus, and strengthen legislative and investigative provisions to counter terrorism. With a view to strengthen coastal security of the country, the following important decisions/ initiatives have been taken:

The Indian Navy has been designated as the authority responsible for overall maritime security which includes coastal security and offshore security. The Indian Coast Guard is additionally designated as the authority responsible for coastal security in territorial waters including areas to be patrolled by Coastal Police. The Director General Coast Guard has been designated as Commander Coastal Command responsible for overall coordination between Central and State agencies in all matters relating to coastal Security. The Indian Coast Guard is taking many other steps for strengthening their infrastructure.

The implementation of existing Coastal Security Scheme, which provides for setting up of 73 coastal police stations, 97 check posts, 58 outposts and 30 operational barracks, equipped with 204 vessels and vehicles, in the nine coastal States four coastal Union Territories, has been expedited. So far, 64 coastal police stations have already been operationalised. Supply of interceptor boats to the States/UTs has also started and 56 boats have been supplied till November, 2009.

For further strengthening the coastal security, several other important initiatives have been taken. The coastal States/UTs have carried out the exercise of vulnerability/ gap analysis jointly with Coast Guard, to firm up their additional requirements, in respect of coastal police stations, vehicles, boats etc., for formulation of a comprehensive proposal to be known as Coastal Security Scheme Phase-II.

Department of Shipping has been mandated to streamline the process of registration of all types of vessels, i.e. fishing as well as non-fishing vessels, and also to ensure fitting/provision of navigational and communication equipments on these boats.

Department of Fisheries is taking steps to issue ID cards to all the fishermen. The Registrar General of India (RGI) is also undertaking an exercise to issue ID cards under Multi-purpose National Identity Card (MNICs) Scheme to the population residing in the coastal villages including fishermen.